



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
IA No. 102/JPR/2020
CP No. (IB)- 120/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Mr. Vinod Agarwal, Prop. M/s National Traders
...Operational Creditor/Applicant

Versus

M/s Satwiki Proteins Pvt. Ltd. ...Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Nitesh Shrivastava, Adv.

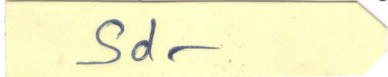
For the Respondent : Akshita Koolwal, PCS

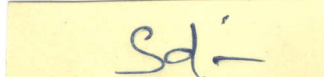
ORDER

Heard Mr. Nitesh Shrivastava, Adv. appearing on behalf of the Petitioner/ Operational Creditor. Ms. Akshita Koolwal, PCS for the Respondent/ Corporate Debtor. Learned Counsel appearing on behalf of the Petitioner seeks to withdraw this present petition. Permission granted. CP No. (IB)- 120/9/JPR/2019 is dismissed as withdrawn.

IA No. 102/JPR/2020:

This application has been filed by the Respondent/ Corporate Debtor under Section 65 of IBC, 2016 read with Rule 11, 32 & 34 of the NCLT, Rules, 2016. Ms. Akshita Koolwal, PCS appearing on behalf of the Applicant submits that the main case is withdrawn, this IA be disposed of accordingly. Hence, IA No. 102/JPR/2020 is disposed of accordingly.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 19, 2022